

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) AT CHENNAI

APPEAL No.79 OF 2022

IN THE MATTER OF:

TUMKUNTA NARSA REDDY

- APPELLATES

V/S

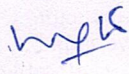
UNION OF INIDA & OTHERS


- RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT No.3(TSIIC)

I, K. Shyam Sunder, S/o. K. Rama Krishna , Aged about 59 years, Working as Chief Engineer in Telangana State Industrial Infrastructure Corporation Limited, having its Office at Basheerbagh, Hyderabad do hereby solemnly affirm and sincerely state on oath as follows:

1. I am working as Chief Engineer in Telangana State Industrial Infrastructure Corporation Limited and I am authorized to depose on behalf of Respondent No.3 herein to file this Counter Affidavit.
2. I have read and understood the contents of Appeal and deny all the material allegations made therein, except those that are specifically admitted hereunder.


Attestor



Deponent
Chief Engineer
T.S. Industrial Infrastructure Corp. Ltd.
Parisrama Bhavanam, 5th Floor,
Fateh Maidan Road, Hyderabad-500 004

3. It is submitted that SEAC evaluated the EIA report according to the Office memorandum issued by the MoEF & CC only
4. It is to submit that, the project does not house any category A or B type of industries, due to which the project is considered under 8(b) as per EIA notification and EC is issued under 8(b).
5. As per the EIA notification dated:14.09.2006 in Schedule (List of Projects or activities requiring prior Environmental Clearance) conditions if any: it is clearly mentioned that "1. Industrial Estate of area below 500.00Ha and not housing any industry of Category 'A' or 'B' does not require clearance.

If the area is less than 500.00Ha. but contains building and construction projects > 20,000 Sq. mtrs and or development area more than 50.00Ha it will be treated as activity listed at serial No. 8(a) or 8(b) in the Schedule", as the case may be.

6. It is submitted that the OA 14 of 2022, the Joint committee report says that this activity falls under the item 7 (C) "Industrial Estates/Parks/Complex". However as the project does not house any category A or B type of industries, due to which the project is considered under 8(b) as per EIA notification.


Attestor


Deponent
T.S. Industrial Infrastructure Corp. Ltd.
Parisrama Bhavanam, 5th Floor,
Fateh Maidan Road, Hyderabad-500 004

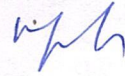
7. It is to submit that Telangana State Industrial Infrastructure Corporation Limited (TSIIC) with an intention to develop an Industrial Park/ Industrial Cluster/ Food Processing Zone has identified land for establishment of Food Processing Zone at Wargal in phased manner (i.e. Wargal-Ph-I & Wargal-Ph-II).

The Corporation has filed requisition for acquisition of Government/Assigned land at Wargal (V&M), Siddipet District with the District Collector, Siddipet vide letter dt:28.01.2020 for establishment of two different projects in Wargal, duly making the land compensation payments to the Assignees/land losers @ Rs.10.00 lakhs per acre along with Housing sites through Panchanama dates: 19.08.2021 05.10.2021 30.10.2021 15.11.2021 & 25.03.2023.

Against the Acs.972.05gts (i.e., Acs.393.38 Ha) of land, the Revenue authorities have handed over the land admeasuring Acs.805.05 ½ gts (i.e.,325.79 Ha) to TSIIC and the said land parcels are not in compact block which are situated in different locations from each other. Hence, the Corporation has proposed to develop the said land in two phases (i.e., Phase-I to an extent of Acs.366.26 gts in Sy.No.845, 1209, 1266 & Phase-II to an extent of Acs 438.19 ½ gts in Sy.No.1495 & 1510) as Special Food Processing Zones in a total extent of Acs.805.05 ½ gts i.e., 325.79 Ha and it is below 500.00 Ha and the Status of EC as follows:



Attestor



Deponent

Chief Engineer

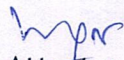
T.S. Industrial Infrastructure Corp. Ltd.
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Fateh Maidan Road, Hyderabad-500 004


Location	Sy.No	Requisition filed by TSIIIC Extent (Acs.gts)	Land handed over by Revenue Department (Acs.gts)	Land Allotted for Housing purpose extent in Acs.gts	Balance land in possession of TSIIIC	Phase No.	Status of EC
Wargal (V&M)	845	114.23	99.25	47.08	319.18	Phase-I	Under process
	1209	248.36	175.06				
	1266	--	91.35				
Total(A)		363.19	366.26	47.08	319.18		
Wargal (V&M)	1495	304.10	165.30	--	--	Phase-II	EC obtained
	1510	304.16	272.29 ½				
Total (B)		608.26	438.19 ½	--	438.19 ½		
Grand Total (A+B)		972.05	805.05 ½	47.08	757.37 ½		

TSIIC has proposed to develop the land in an extent of Acs. 466.17 Gts (including existing roads and canals) in Sy.Nos. 1495 and 1510 as a part of phased development.

Accordingly, Environmental Clearance and Consent for Establishment (CFE) are obtained for an extent of 466.17 Acres (188.65 Ha) situated in Sy.No.1495 & 1510 of Wargal (V&M) vide orders EC identification No. EC22B039TG118233 dated: 29.07.2022 and CFE order No.09/TSPCB/CF/SDP/RO-RCP/HO/2022 dated: 09.12.2022, under 8(b) "Township and Area Development Project" as per EIA notification. A copy of EC is enclosed.

Further, the Corporation has filed requisition for acquisition of Government Assigned land for an extent of Acs.325.06 gts (i.e.,131.54 Ha) situated in Sy.No.557 of Mulugu (V&M), Siddipet District for establishment of Industrial Park with the District Collector on 14.06.2021 and the Revenue Department has handed over the possession of Acs.309.08 (i.e., 125.08 Ha) through Panchanama on 17.12.2022 duly paying the land compensation to the Assignees/Land losers @ Rs.10.00 lakhs per acre along with house sites.


Attestor


Deponent
Chief Engineer
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Location	Sy.No	Requisiti on filed by TSIC Extent (Acs.gts)	Land handed over by Revenue Department (Acs.gts)	Land Allotted for Housing purpose extent in Acs.gts	Balance land in possession of TSIC (Acs.gts)	Phase No.	Status of EC
Mulugu (V&M)	557	325.06	309.08	25.36	283.12	Phase-III	Under process

The above said land is separate and different land parcel from Wargal (V&M) and nowhere in correlation and should not be clubbed with the land parcel situated in Wargal (V&M). A google map duly earmarking the phases of Special Food Processing Parks is enclosed.


It is to submit that, the total extent acquired by the Corporation is Acs.1114.13 ½ gts only i.e. 450.88 Ha in all Sy. Nos. 845,1209,1266,1495 & 1510 of Wargal (V&M) and Sy.No. 557 of Mulugu (V&M) and it is below 500.00 Ha.

Out of total extent of Acs 1114.13 ½ gts acquired by the corporation, two housing layouts with an extent of Acs 73.04gts (Acs.47.08gts at Wargal(V & M) and Acs.25.36gts at Mulugu(V & M)) is prepared towards compensation for land losers i.e. Wargal (V&M) and Mulugu (V& M) respectively.

Therefore, after deducting the housing sites to an extent of Acs 73.04 gts from the total extent of Acs 1114.13 ½ gts, the Corporation has the possession of Acs 1041.09 ½ only i.e. 421.32 Ha, which is less than 500 Ha. Hence, it does not fall under category A, thereby not required to obtain EC from MoEFCC.

Moreover, it is not out of place to mention that, the even in Wargal out of total possession of land handed over i.e., Acs. 805.05 ½ Gts. (which is less than 500.00Ha), TSIC was intention of developing the land in a


Attestor

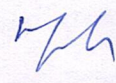

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phased manner and hence, proposed to develop the land in an extent of Acs. 466.17 Gts. in Sy.Nos. 1495 and 1510 as part of phased development. Accordingly, Environmental Clearance was obtained for the land in Sy.No. 1495 and 1510 for an extent of 466.17 Acres.

With the above mentioned facts, it is submitted that the present appeal filed by the Applicant/ Petitioner is nothing but a motivated one and is filled with a malafide intention without any basis by knowingly making false and incorrect statements and in utter disregard of facts and is just an attempt to mislead this Hon'ble Tribunal and to cause prejudice against the answering Respondent herein as also the work on the project being carried out by Answering respondent. The Applicant/ Petitioner is only attempting to mislead the Hon'ble Tribunal by presenting the fact in a distorted manner before this Hon'ble Tribunal and the appeal is liable to be dismissed on this ground alone.

8. It is submitted that, it is not true that the project area is more than 500.00 Ha (1235.50 Acres) and therefore the project does not fall under 7 (C), since the extent is less than 500 Ha and no category A or B Industries are proposed in this project it is considered under 8(b) as per EIA notification 2006.
9. It is submitted that the content in this para is incorrect. TSIIC has filed requisition for acquisition of Government/Assigned land for establishment of Special Food processing Zone. The Revenue Department after following their due procedure for land acquisition and have given possession of the land to TSIIC. In this regard, TSIIC


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has paid land compensation to land Assignees/loosers through Revenue Department and also allocated house sites. The copies of Panchanama/Possession certificates are herewith enclosed. Since then land is in possession of TSIIIC, there are no such Hon'ble High Court orders issued pertaining to Sy. No. 1495 & 1510.


10. It is submitted that as per the G.O. Ms. No. 28, Industries & Commerce (IP & INF) Department Dated:29.11.2014 issued by the Government at Clause No. 4.7.0: 10% of water is reserved for Industrial use from the existing projects as well as future projects.
11. It is submitted to inform that, TSIIIC is a nodal agency of Govt. of Telangana for development of Industrial Parks and acquires the lands and developed the same with infrastructure and allots the plots to the needy entrepreneurs for establishment of Industries. TSIIIC has calculated the total water requirement based on the standards and past experience as given below:

Assumptions:

1. Industrial plots : 15 KLD/Ha
2. For workers : 45 lpd/person
(As per National buildings code 2016).
3. Green belt : 5 kld/Ha
4. Utilities & Social Infra : 5 KLD /Ha

12. It is submitted that since there is a Government order regarding water allocation for industries i.e., G.O. Ms. No. 28, Industries and Commerce (IP & INF) Department Dated:29.11.2014 Clause No. 4.7.0: 10% of water is reserved for Industrial use from the existing projects as well as future projects. Hence, no specific permission is required.

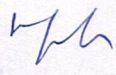

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13. It is submitted that the water canal with buffer is already shown in the EIA report. TSIC follows the conditions laid in the EC by SEIAA which clearly mentions that adequate buffer zone shall be developed on either side of the canal as per norms in Go Ms.No.168 and no activities (other than permitted) shall be undertaken in the buffer zone.
14. It is submitted that the statement, that there are notified water bodies and first order streams in the project site is incorrect. However, TSIC will follow the conditions laid down by SEIAA while issuing EC, which clearly mentions that adequate buffer shall be developed on either side of the canal as per norms in Go Ms.No.168 and no activities (other than permitted) shall be undertaken in the buffer zone.
15. It is submitted that, the averment made by the Petitioner is incorrect that TSIC has suppressed the facts. In the EIA report it clearly mentioned that the project site is barren land and few Agricultural fields were observed in the project site. Further, the details of the land use pattern is as follows.

S.No	Land Use Type	Area	% of Total Area
1	Scrub Land	24.41	5.23
2.	Agriculture: Crop Land	345.9	74.2
3.	Agriculture: Fallow	64.92	13.92
4.	Builtup-Mining	11.74	2.51
5.	Water bodies: Canals	19.20	4.11
	Total	466.17	100



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With reference to pending cases, it is to inform that there are no cases pending after closure of O.A.14 of 2022 at Hon'ble NGT in Sy.No. 1495 and 1510. Further, there is no forest land in Sy. No. 1495 and 1510. With reference to buffer zone as per EC conditions, buffer will be developed on either side of the canal as per norms in GO.Ms.No.168 and no activities (other than permitted) shall be undertaken in the buffer zone.

16. The Statement is not true, that there is a notified water body in this subject land. In the Joint committee report in Clause V, point 2 : during the inspection, the Joint Committee has observed that there are no notified water bodies located in the lands of TSIC park land.
17. It is submitted that the content is incorrect. The SEAC has recommended for issue of Environmental Clearance after duly examining the EIA report and the detailed presentation made by the proponent in the SEAC meeting.
18. It is submitted that it not true that, the detailed EIA study was not carried out. The project proponent has got a detailed EIA study done within 10KM radius from the project site as per MoEF guidelines and prepared EIA report. A detailed presentation is made in SEAC meeting.
19. It is submitted that it is not true that the EIA report is plagiarized. The allegation is baseless. The EIA report is prepared as per the standard format stipulated by the MoEF&CC. The same has been evaluated by the SEAC and approved by SEIAA.


Attestor

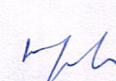

Deponent
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Parisrama Bhavanam, 5th Floor,
Fateh Maidan Road, Hyderabad-500 004

20. It is submitted that it is incorrect that TSIIIC has suppressed the facts. In the EIA report it clearly mentions that the project site is barren land and few Agricultural fields were observed in the project site. Further, the complete details of the land use is as follows:


S.No	Land Use Type	Area	% of Total Area
1	Scrub Land	24.41	5.23
2.	Agriculture: Crop Land	345.9	74.2
3.	Agriculture: Fallow	64.92	13.92
4.	Builtup-Mining	11.74	2.51
5.	Water bodies: Canal/Tanks/Ponds/Lakes	19.20	4.11
	Total	466.17	100


21. It is submitted that it is not correct that the application No.104 is pending before Hon'ble National Green Tribunal. There are no cases pending in the Hon'ble NGT after closure of O.A. 14 of 2022.
22. It is submitted that it is not true, that no EIA study is conducted. The EIA report is prepared as per the standard format stipulated by the MoEF&CC which comprises of different sections like Introduction, Project Description, Description of the Environment which covers baseline study of Ambient Air, Water, land, Noise etc., Anticipated Environmental Impact and mitigation measures, Alternative sites, Environmental Monitoring Program, Additional Studies like Risk assessment, Disaster Management Plan etc., and Environment Management plan. Detailed studies are carried out and reported under above mentioned sections.


Attestor


Deponent
Chief Engineer
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23. It is submitted that, it is not true that the proponent has suppressed facts that TSIIC has prepared the Form-I, ToR, & PFR as per MoEF&CC guidelines and submitted to the SEAC. Based on approved Terms of Reference the proponent prepared and submitted the EIA report and after detailed presentation before the SEAC, the SEIAA granted the Environmental Clearance.
24. It is submitted that after examining the EIA report and evaluating the project proposal by the SEAC in the meeting held on dated: 22.07.2022, the project is recommended to SEIAA. SEIAA approved the project accordingly.
25. It is submitted that, it is not true that the EIA consultant did not have accreditation at the time of baseline study period. Copy of the NABET Accreditation certificate is enclosed.
26. It is submitted that TSIIC, a very forward looking organization of Govt. of Telangana follows the guidelines/ instructions scrupulously without any deviation. The consultant has prepared the Form-I, ToR, & PFR as per the guidelines of MoEF&CC and submitted to the SEAC. Further, based on the approved ToR the detailed EIA/EMP report is prepared and furnished duly taking into account all the aspects.
27. It is submitted that the TSIIC has started the work at the site as the Environmental Clearance(EC) and Consent for Establishment (CfE) are already obtained vide orders EC identification No. **EC22B039TG118233** dated: 29.07.2022 and CfE order No.09/TSPCB/CF/SDP/RO-RCP/HO/2022 dated: 09.12.2022.


Attestor


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28. It is true and to submit that, the project does not house any category A or B type of industries, the project is considered under 8(b) "Township and Area Development Project" as per EIA notification.

As per the EIA notification dated:14.09.2006, it is mentioned that "Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance".

If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. and or Development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule", as the case may be.


Therefore, the Industrial Park is considered under Area Development Project under category 8(b).

29. It is submitted that the statement is true. TOR was issued under 8(b) and Environmental Clearance was also issued under 8(b) vide **EC22B039TG118233** dated: 29.07.2022.

30. The statement is true. As per the EC conditions the project proponent was directed to provide 9 meters buffer. Further, it is to inform that TSIIC is already providing buffer of (9) mts on either side of the canal.

The Applicant/ Petitioner is only attempting to mislead the Hon'ble Tribunal by presenting the fact in a distorted manner before this Hon'ble Tribunal and the Petitioner is intentionally wasting the valuable time of the Hon'ble Court and creating hindrances for the development of the park, which is indirectly impacting and direct and indirect employment to the local people. Therefore, the appeal is liable to be dismissed on this ground alone.


Attestor


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In view of the above facts, the Hon`ble National Green Tribunal may be pleased to pass orders as may deem fit in the interest of justice. The Answering Respondent prays accordingly as the respondent has taken the possession of land measuring Acs. 1114.13 ½ gts (i.e. 450.88 Ha). Out of 1114.13 ½ gts, the land allocated Acs.73.04 gts for house sites, after deducting the housing sites, the balance land available with the Corporation is Acs.1041.09 ½ gts only (i.e., 421.32 Ha only) which is below 500.00 Ha. Moreover the said land parcels situated in Wargal (V&M) and Mulugu(V&M) of Siddipet District are separate and different land parcels and no where in correlation and should not be clubbed with each other.

The TSIIIC is developing the Parks in the said land in phased manner duly obtaining necessary permissions from competent authorities from time to time, which are below 500.00 Ha. Therefore, the averments made by the Petitioner is baseless and incorrect and misleading the Hon`ble Tribunal and wasting the valuable time of the Court intentionally and to stop the growth of State.

In view of the above facts, the Hon`ble National Green Tribunal may be pleased to pass orders as may deem fit in the interest of justice. The Answering Respondent prays accordingly.

Sworn and signed before me on this the 19th day of July, 2023 at Hyderabad.

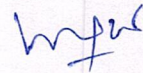


DEPONENT

Chief Engineer

T.S. Industrial Infrastructure Corp. Ltd.
Parisrama Bhavanam, 5th Floor,
Fateh Maidan Road, Hyderabad-500 004

Before me



Attestor

S. YADAGIRI
Advocate
TS/17/2013

VERIFICATION STATEMENT

I, K. Shyam Sunder, S/o. K. Rama Krishna , Aged about 59 years, Working as Chief Engineer in Telangana State Industrial Infrastructure Corporation Limited, having its Office at Basheerbagh, Hyderabad the deponent herein do hereby state the contents of the above paras are true to the best of my knowledge and belief.

Verified on this the 19th day of July, 2023 at Hyderabad.



Deponent
Chief Engineer
T.S. Industrial Infrastructure Corp. Ltd.
Parisrama Bhavanam, 5th Floor,
Fateh Maidan Road, Hyderabad-500 004



2
Panchanaru

TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

MADHAVI.B
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Land/Wargal/2020

Date: 28.01.2020

To
The District Collector,
Siddipet District.

Respected Sir,

Sub:- TSIIC Limited - Medchal-Siddipet Zone - Siddipet District - Acquisition of Government/Assigned land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs.114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs.304-10 Gts.) & 1510 (Acs.304-16 Gts.) within the limits of Wargal Village & Mandal for establishment of Industrial Park - Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules - 2017 - Submitted - Reg.

Ref:- 1) Amendment Act.No. 21/2017.
2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

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With reference to the subject cited above, TSIIC has identified Government Assigned Land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs. 114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs.304-10 Gts.) & Sy.No. 1510 (Acs.304-16 Gts.) of Wargal Village and Mandal of Siddipet District and is suitable for establishment of Industrial Park. It is to further submit that the TSIIC will submit a report to the Government seeking exemption from application of the provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act. 21 of 2017).

Further this office was permitted to file requisition proposal with the District Collector, Siddipet for acquisition of the subject land in Format prescribed under Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park vide reference 3rd cited.

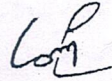
In view of the above, I submit herewith a requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs. 114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs. 304-10 Gts.) & 1510 (Acs.304-16 Gts.) of Wargal Village & Mandal of Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd..2..

: 2 :

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.


Yours faithfully,



ZONAL MANAGER

Encl: (Form-B, B (1) & B (2) along with its enclosures and Sketches)

- Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.
- Copy submitted to the Vice Chairman and Managing Director, TSIC Limited, Hyderabad for favour of kind information.
- Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.
- Copy submitted to the Chief General Manager (Lands), TSIC Limited, Hyderabad for favour of kind information.
- Copy to the Tahsildar, Wargal Mandal, Siddipet District for information and necessary action.



ZONAL MANAGER

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Chief General Manager (Lands), TSIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Wargal Mandal, Siddipet District for information and necessary action.

FORM-B
(See rule-4(11))
Requisition for Land Acquisition

From:

MADHAVI.B
ZONAL MANAGER, TSIIC Limited,
Medchal-Siddipet Zone.

To

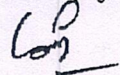
The District Collector
Siddipet District.

It is requested to acquire total extent of Acs. 972-05 Gts. of Government Assigned land in Sy.No. 845 (Acs. 114-23 Gts.), Sy.No. 1209 (Acs. 248-36 Gts.), Sy.No. 1495 (Acs. 304-10 Gts.) and in Sy.No. 1510 (Acs. 304-16 Gts.) of Wargal Village & Mandal of Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of Combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully



Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500 055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form - B (1)

(i) Name of the District : SIDDIPET

(ii) Name of the Project : Establishment of Industrial Park

(iii) Details of Land proposed for Acquisition :

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs	Gts
Wargal	Wargal	845	114	23
		1209	248	36
		1495	304	10
		1510	304	16
		Total :	972	05

(iv) Total area under Requisition (in acres) : Acs. 972-05 Gts

(v) (a) Are any religious structures, grave yard or tomb etc proposed for acquisition (Yes/ No) : - NO -

(v) (b) If yes, reasons for inclusion : Not applicable

Co2

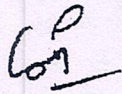
Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500 055.

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in **Wargal Village & Mandal of Siddipet District** has been accorded administrative approval vide department letter No. VC&MD, TSIIC Ltd, Hyderabad IOM No. 731/A3/Wargal/Lands/2008 for acquisition under the Act.
- (2) The estimated cost of the project is of **Rs. 200-00 Crores** and necessary budget has been sanctioned and funds are available towards cost of Land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.


Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500 055.

పంచనామా

(7)

పంచనామా బిల్ ముఖాఫా గిర్గావర్, వర్గల్ మండలం గారి సమక్షమున

- | | | | | | | |
|--------|--------------|-------------|--------|---------|----------|----------|
| క్ర.సం | పంచు పేరు | తండ్రి పేరు | వయస్సు | కులము | వృత్తి | చిరునామా |
| 1. | యంజీ పాల్వోల | యూబోల | 48 | మస్లిం | వ్యవసాయం | వర్గల్ |
| 2. | తమిళ చాళోశు | సత్యబాబు | 61 | పద్మకాల | వ్యవసాయం | వర్గల్ |
| 3. | యంజీ శాన్షా | దస్తగిరి | 32 | మూదేర్ల | చిరునామా | వర్గల్ |

తేదీ: 15. 1.2021 రోజున మము ముగ్గురము పంచులము గిర్గావర్, వర్గల్ మండలం గారి పిలుపు మరకు గ్రామ పంచాయతి కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండ్స్ట్రీయల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నెం. E1/4105/2021. తేదీ: 08.2021 ప్రకారం భూసకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.273.20 గుం.లు, సర్వే నంబరు 1495 లో విస్తీర్ణం 2.162.23 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం 2.111.36 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.193.35 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పరిహారం తెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.268.38 గుం.లు, సర్వే నంబరు 1495 లో విస్తీర్ణం 2.164.18 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం 2.10.20 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.137.17 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.91.35 గుం.లు, మొత్తం విస్తీర్ణం 2.203.08 గుం.లు భూమికి గాను గతములో పంచనామాల ద్వారా స్వాధీనపరచిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం, 2.200.21 గుం.లు, సర్వే నెంబరు. 1495 లో విస్తీర్ణం 2.134.19 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం 2.73.02 1/2 గుం.లు, సర్వే నెంబరు. 1209 లో విస్తీర్ణం 2.115.16 గుం.లు మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం 2.03.26 1/2 గుం.లు మొత్తం విస్తీర్ణం 2.527.35 గుం. భూమి కాకుండా మిగిలిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం 2.59.01 గుం.లు, సర్వే నెంబరు. 1495 లో విస్తీర్ణం 2.22.17 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం 2.26.22 1/2 గుం.లు, సర్వే నెంబరు. 1209 లో విస్తీర్ణం 2.59.30 గుం.లు మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం 2.28.08 1/2 గుం.లు మొత్తం విస్తీర్ణం 2.195.29 మాఖ ప్లక్ వెళ్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖపై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆధీనం లోకి తీసుకోవడం జరిగింది తర్వాత అట్టి భూమిని డిప్యూటీ జోనల్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపర్చడము జరిగింది.

ఇట్టి పంచనామా తలుగులో వ్రాసినది దిదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

- | | |
|---|----------------------|
| సాక్షుల సంతకములు | పంచుల సంతకములు |
| 1. K S... (కమలం క్రిమినో అండ్రియో వ్యవసాయం) | 1. M. D. Goudali |
| 2. పాల్వోల శర్మ అండ్ సోన్స్ | 2. T... |
| | 3. M. D. Gouse Phasa |

పంచనామా నాచే నిర్వహించబడినది.
 గిర్గావర్, వర్గల్ మండలము.
 నాచే స్వాధీనం చేసి తీసుకోవడం జరిగింది.
 DEPUTY ZONAL MANAGER

పంచనామా

పంచనామా దిల్ ముషాఫా గిర్దావర్, వర్గల్ మండలం గారి సమక్షమున

క్ర.సం	పంచు పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	చిరునామా
1.	మహ్మద్ జానాబ్	జానాబ్ జానాబ్	28 సం	మహ్మద్	ప్రభుత్వ ఉద్యోగి	చర్ల
2.	అయ్యంగల్ల వసంత	అయ్యంగల్ల	32 సం	మహ్మద్	ప్రభుత్వ ఉద్యోగి	చర్ల
3.	బేగంబి సాయిబ్	బేగంబి సాయిబ్	44 సం	మహ్మద్	ప్రభుత్వ ఉద్యోగి	చర్ల

తేది: 30.10.2021 రోజున మేము ముగ్గురము పంచులము గిర్దావర్, వర్గల్ మండలం గారి పేలుపు మరకు గ్రామ పంచాయతి కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్స్ట్రక్టర్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నెం. E1/4105/2021, తేది: .08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం ఎ.273.20 గుం.లు, సర్వే నెంబరు 1495 లో విస్తీర్ణం ఎ.162.23 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం ఎ.111.36 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం ఎ.193.35 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసించుటకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం ఎ.201.01 గుం.లు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం ఎ.134.19 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం ఎ.73.025 గుం.లు గల భూమి, సర్వే నెంబరు 1209 లో విస్తీర్ణం ఎ.115.16 గుం.లు గల భూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.63.265 గుం.లు గల భూమి మొత్తం విస్తీర్ణం ఎ. 587.25 గుం.లు భూమికి గాను గతములో పంచనామాల ద్వారా స్వాదీనపరచిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం ఎ.130.3675 గుం.లు గల భూమి, సర్వే నెంబరు.1495 లో విస్తీర్ణం ఎ.76.38 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం ఎ.43.295 గుం.లు గల భూమి, సర్వే నెంబరు.1209 లో విస్తీర్ణం ఎ.75.3575 గుం.లు గల భూమి మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం ఎ.44.19 గుం.లు గల భూమి మొత్తం విస్తీర్ణం ఎ. 371.29 గుం. భూమి కాకుండా మిగిలిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం ఎ.70.0425 గుం.లు గల భూమి, సర్వే నెంబరు.1495 లో విస్తీర్ణం ఎ.57.21 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం ఎ. 29.13 గుం.లు గల భూమి, సర్వే నెంబరు.1209 లో విస్తీర్ణం

Mulugu (V&M)

25



Requisitions & Panchanamas.

TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

MADHAVI.B
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Acquisition/557/Mulugu/2021

Date: 14.06.2021

To
The District Collector,
Siddipet District.

Respected Sir,

Sub:- TSIIC Limited - Medchal-Siddipet Zone - Siddipet District - Acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park - Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules - 2017 - Submitted - Reg.

Ref:- 1) Amendment Act.No. 21/2017.

2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

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I invite kind attention to the reference cited and it is to submit that TSIIC Limited in coordination with Revenue authorities have identified Government assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal of Siddipet District. Since the said land parcel is feasible for establishment of Industries, TSIIC is in view of developing Industrial Park in the said identified lands. It is to further submit that, the TSIIC has submitted a report to the Government seeking exemption from application of the Provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement (Telangana Amendment) Act, 2018 (Act 21 of 2017).


In view of the above, I submit herewith requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd...2...

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.

Yours faithfully,

Encl: (Form-B, B (1) & B (2) along with its enclosures
and Sketches)


ZONAL MANAGER

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Special Deputy Collector, Lands Wing, TSIIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Mulugu Mandal, Siddipet District for information and necessary action.

27

FORM-B
(See rule-4(11))
Requisition for Land Acquisition

From:

MADHAVI.B.
ZONAL MANAGER, TSIC Limited,
Medchal-Siddipet Zone.

To

The District Collector
Siddipet District.

It is requested to acquire extent of Acs. 325-06 Gts. of Government Assigned land in Sy.No. 557 in Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully



Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form- B (1)

- (i) Name of the District : SIDDIPET
(ii) Name of the Project : Establishment of Industrial Park
(iii) Details of Land Proposed for Acquisition:

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs.	Gts.
Mulugu	Mulugu	557	325	06
Total:			325	06

- (iv) Total area under Requisition : Acs. 325-06 Gts.
- (v) a) Are any religious structures, Grave yard or tomb etc., proposed for Acquisition (Yes/No) : - No-
- b) If yes, reasons for inclusion : Not applicable

Ch

Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in **Banda Mailaram Village, Mulugu Mandal of Siddipet District** has been accorded administrative approval vide department letter No. VC&MD, TSIIC Ltd, Hyderabad.
- (2) The estimated cost of the project is of **Rs. 200-00 Crores** and necessary budget has been sanctioned and funds are available towards cost of Land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.

Cor
Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Telangana)

ENVIRONMENTAL
CLEARANCE

To,

The Chief Engineer
TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing,
6th Floor, Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh
Maidan Hyderabad -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIS/79363/2022 dated 15 Jul 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B039TG118233
2. File No.	SIA/TG/MIS/79363/2022
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	8(b) Townships and Area Development projects.
6. Name of Project	Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC
7. Name of Company/Organization	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
8. Location of Project	Telangana
9. TOR Date	02 Jul 2022

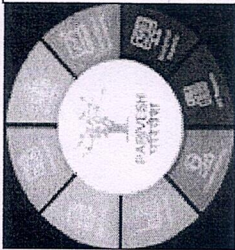
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 29/07/2022

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

- I. This has reference to your application along with EIA Report submitted online on 15.07.2022 (proposal No. SIA/TG/NCP/79363/2022) accepted on 19.07.2022 seeking Environmental Clearance for the “Special Food Processing Park” by M/s. **Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District.** It was informed that total power requirement for the project is estimated to be 3500 kVA. Three-phase electrical power supply will provide through the nearest available sub-station of Telangana State Electricity Board. It was noted that the nearest human habitation viz., Wargal (V) exist at a distance of 0.82 km from the proposed site. It was noted that nearest water body viz., Wargal Village Pond exists at a distance of 1.15 km from the boundary of the site. It was also noted that nearest RF viz., Wargal RF exists at a distance of 2.18 km from the boundary of the site. The capital cost of the project is Rs. 150.50 Crores.
- II. The Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries as per EIA Notification 2006 & subsequent amendments and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.
- III. The area details of the proposed Industrial Park as informed by the proponent are as follows:

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- IV. The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units

- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The proponent obtained Auto Terms of Reference (TORs) vide Ir. dt. 02.07.2022. The State Level Expert Appraisal Committees (SEAC) of Telangana State examined the application along with Final EIA report in its meeting held on **22.07.2022**. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Proponent's Ir.dt.23.07.2022; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **27.07.2022** examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter, **the SEIAA, Telangana hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification - 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

I. Statutory compliance:

- i) This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- ii) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iv) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- v) "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board (TSPCB) under Air and Water Act. Further, the individual industries proposed in the Industrial Park shall also obtain Consents from the TSPCB under Air and Water Acts before the start of any activity / construction work at site.
- vi) This environmental clearance is only for the said Industrial Park. Any other activity (i.e., other than the activities listed in the EC Order) within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time.

- vii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- x) The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.

II. Air quality monitoring and preservation:

- i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
- ii) The emissions from the Boilers/furnaces shall be routed through appropriate Air Pollution Control equipment followed by stacks of adequate height. The concentration of particulates in the emission shall not exceed 100 mg/Nm³. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. The CBMWTF shall comply with emission standards notified under BMWM Rules, 2016. Stacks of adequate height shall be provided for D.G. Sets 10 x 250 kVA capacity, as per CPCB norms.
- iii) The industries proposed in the Food Park shall take adequate measures to avoid any odour nuisance in the surroundings.
- iv) The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- v) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- vi) Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.

III. Water quality monitoring and preservation:

- i. The source of fresh water is from Kondapochamma Reservoir (Intake Point Canal passing through project site). Total quantity of water required during occupational stage is 2126 KLD. Out of that, water required for industrial process is 1389.0 KLD; Common facilities is 170.0 KLD; Greenbelt is 311.0 KLD & domestic purpose is 256.0 KLD.
- ii. Zero discharge concepts shall be adopted in the proposed project for treatment and reuse of effluent, as it was informed that individual industries will establish their own STP & ETP in their premises to treat the effluents and reuse the treated waste water. The TSIIC shall ensure implementation of the same. Effluent shall not be discharged outside the premises under any circumstances. The domestic waste water generated from the entire park shall be treated in STP.
- iii. **The individual industries, upon establishment, shall have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water shall be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**
- iv. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986. The individual industries shall adopt online emission / effluent monitoring system as per CPCB guidelines / SPCB consent orders.
- v. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- vi. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific.
- vii. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- viii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- ix. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific.
- x. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- xi. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.

- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management:

- i. The details of Wastes generated from the Special Food Processing Park are as following:

S.No	Description	Quantity	Method of Disposal
1.	Hazardous waste	0.54 TPD	Sent to TSDF
2.	Used batteries	257 Nos.	Sold / TSDF
3.	Waste oil	0.017 KLD	TSDF
4.	Recycle waste	1.02 TPD	Sold
5.	Industrial MSW	1.42 TPD	Authorized vendors, Municipal landfill
6.	Medical centre & First aid box/kits	0.048 TPD	Biomedical treatment facility

- ii. Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.

- iii Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- iv All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- v Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- vi Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
- viii The Solid waste generated from the project shall be disposed to local municipal authorities; Inorganic waste shall be segregated and disposed to authorised vendors; Process waste generated from industries will be recycled or sold to authorised vendors, as per Hazardous waste (M&H Transboundary) Rules and Amendments.

VII.Green Belt:

- i The proponent shall develop and maintain the greenbelt in an area of Ac.161.87 (65.5 Ha.) (Greenbelt within Plots – Ac.111.10; Green area all along the boundary – Ac.4.15; and Green area – Ac.46.62); with at least 10 meter wide green belt along the periphery of the project area and in the vacant places in downward direction and along road sides etc., as committed by the proponent. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- ii Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.
- v For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office.

VIII. Human health issues:

- i Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility:

- i The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vi Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

X. General Conditions:

- i. This order is valid for a period of 7 years.
- ii. The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
- iii. The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

- iv. The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- v. The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
- vi. Construction material has to be brought from approved/authorized places.
- vii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- viii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ix. No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.
- x. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad on 1st June and 1st December of each calendar year. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
- xi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xii. Data on ambient air quality (RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xiii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xiv. The proponent / individual industries shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (capital cost of Rs. 6.75 Crores and recurring cost of Rs. 10.125 Lakhs per annum); Budget for CER to be spent is Rs.50.0 Lakhs & also the funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Hyderabad.
- xvii Officials from the TSPCB and Integrated Regional office of MoEF&CC, RO, Hyderabad who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad.
- xviii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.
- xx. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **"Special Food Processing Park" (SFPP) by M/s. TSIIC.**
- xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxii The company shall undertake eco-development measures including community welfare measures in the project area.
- xxiii The proponent / individual industries shall obtain all other mandatory clearances from respective departments.
- xxiv The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xxv. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxviii The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.



To

Sri Shyam Sunder, Chief Engineer,
M/s. TSIIC Ltd. (Special Food Processing Park, Wargal),
6th Floor, Parisrama Bhavanam,
Fathemaiddan Road, Basheerbagh,
Hyderabad- 500 004.
Ph: 040-23237625
E-mail: wargalproject@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO, RC Puram, TSPCB for information.
4. The Integrated Regional office of MoEF&CC, RO, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

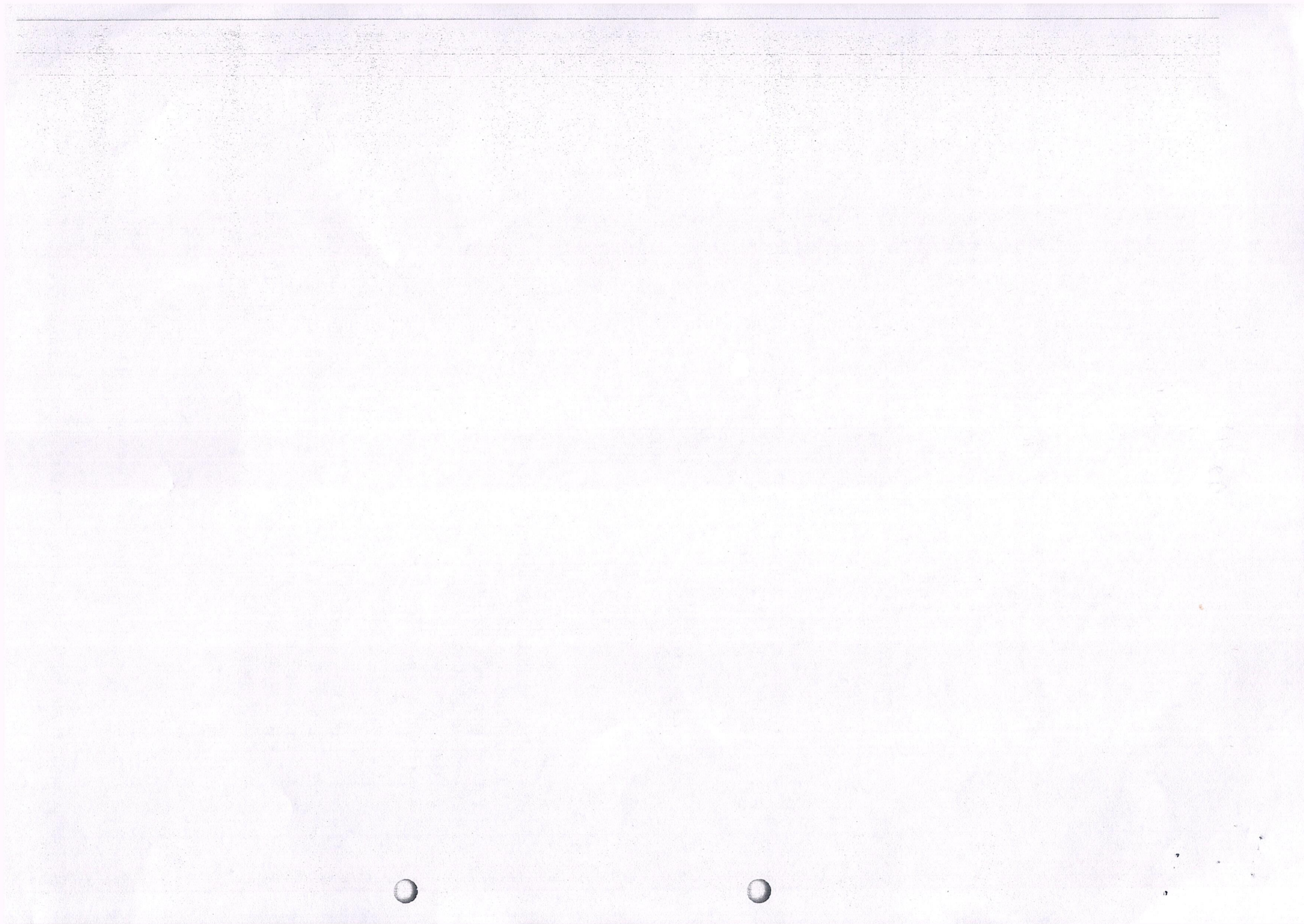

 Joint Chief Environmental Engineer

Signature Not Verified

Digitally signed by Sri Swargam Srinivas

Member Secretary

Date: 7/29/2022 8:51:46 PM





TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018
Phone : 040-23887500

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No. 09/TSPCB/CFE/SDP/RO-RCP/HO/2022

Dt: 09.12.2022

Sub:	TSPCB – CFE – M/s TSIIC Ltd., (Special Food Processing Park). Sy. No. 1495 & 1510 Wargal Village & Mandal, Siddipet District - Application for CFE - Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.
Ref:	1. EC Order dt. 29.07.2022 2. Application for CFE dt. 27.11.2022. 3. RO's verification report dt. 29.11.2022. 4. CFE Committee Meeting held on 05.11.2022. 5. The RO, RC Puram Mail dt. 16.12.2022.

- The TSIIC has obtained EC vide ref. 1st cited to set up Special Food Processing Park with 190 Nos of plots at Sy. No. 1495 & 1510, Wargal Village & Mandal, Siddipet District.
- The industry, vide ref. 2nd cited, submitted application seeking Consent for Establishment (CFE) as mentioned below with proposed project cost of Rs. 150.50 Crores

Sl. No.	Name of the Products
1	Proposed Industrial Food Park with 190 Nos of Plots

The total area of the site is 466.17 Ac 4 Gts. Out of which the land use breakup of the site is as follows :

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1	Total Layout Area	466.17	100	
2	Plotted Area (Including MSME Area)	225.58	48.39	
3	Road Area	54.27	11.64	
4	Green Area	46.62	10.00	
5	Green Area all along boundary	4.15	0.89	Green Area 34.73 %
6	Green Area within plots	111.10	23.84	
7	Social infra	13.93	2.99	
8	Utilities	6.82	1.46	
9	Truck Parking	3.70	0.79	

- The above site was inspected by Asst. Environmental Engineer, Regional Office, Rc Puram, T.S. Pollution Control Board on 28.11.2022 and observed that the site is surrounded by

North Agricultural lands followed by Wargal village
South Agricultural lands followed by Nagireddypalli village.
East Agricultural lands followed by Mulugu village
West Agricultural lands followed by Shakaram village

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, E.C. order 29.07.2022 issued by SEAA and after examining in the CFE Committee meeting held on 05.12.2022 hereby issues CONSENT FOR ESTABLISHMENT for development of Industrial Park under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity as mentioned at Para (2) only.
 5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
 6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s TSIC Ltd., (Special Food Processing Park)
Sy. No. 1495 & 1510,
Wargal Village and Mandal, Siddipet District.

//T.C.F.B.O//

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

Solid / Hazardous Waste:

15. The proponent shall comply with the following:

Sl. No.	Details	Quantity	Disposal
1	Hazardous waste	0.54 TPD	Shall be sent to TSDF
2	Used batteries	257 Nos	Shall be Sold to authorized vendors / TSDF
3	Waste Oil	0.54 KLD	Shall be sold to authorized recyclers/TSDF
4	Recycle waste	1.02 TPD	Shall be sold to vendors
5	Industrial MSW	1.42 TPD	Authorized vendors/Municipal landfill
6	Medical centre & First aid box / kits	0.048 TPD	Biomedical treatment facility

16. All the bio-degradable municipal waste shall be treated within the premises (100%). No bio-degradable waste shall be disposed to Municipality.

17. Hazardous Waste generated such as Waste Oils, Used Oils etc., shall be disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TSPCB.

18. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-waste shall be disposed to authorized recycling units. The in-vessel bio-conversion technique shall be used for composting the organic waste.

19. The following rules and regulations notified by the MoE&F, GoI shall be implemented.

- a) Solid Waste Management Rules, 2016.
- b) Construction and Demolition Waste Management Rules, 2016.
- c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- d) The Plastic Waste Management Rules, 2016 amendment and there of.
- e) Batteries (Management & Handling) Rules, 2022
- f) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
- g) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

- 20. The Park shall sell / lease / give the industrial plots to the proponents who proposed to establish industries such that Air & Water pollution problems are envisaged to be minimum on the surroundings.
- 21. The individual industrial units proposed to be located in the Green Industrial Park have to obtain CFE & CFO and authorization for hazardous waste disposal etc., from TSPCB as per provisions under different Acts.
- 22. Green belt in an area of atleast 34.73% shall be developed with at least 10 meter wide greenbelt along the periphery of the project area and in vacant places in downward direction and along road sides etc., as stipulated in EC order.

23. As per the commitment letter dated:06.12.2022 the TSIC shall comply the following conditions:
- The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
 - The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
 - The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
24. The proponent shall comply with Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted.
25. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
26. The Construction and Demolition Waste during the construction of the project shall be disposed to authorized facility as per the Construction and Demolition Waste Management Rules, 2016.
27. The proponent shall comply with the provisions laid under Fly ash Notification No.S.O.763 (E), dt. 14.09.1999 and Amendments thereof. As per the provision of Fly ash Notification No.S.O.254 (E), dt. 25.01.2016, every construction agency engaged in the construction of building within a radius of 300 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To -
M/s. TSIC Ltd.,
(Special Food Processing Park),
Sy. No. 1495 & 1510,
Wargal Village & Mandal, Siddipet District.

//T.C.F.B.O//

K. S. Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

SCHEDULE - A

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - BWater:

1. The source of water is Kondapochamma reservoir. The maximum total water consumption is **2126 KLD**. The industry shall comply with the following:

Sl. No	Purpose	Quantity in KLD
1	Industrial Process	1389
2	Domestic	256
3	Greenbelt	311
4	Others (Social Infrastructure)	170
	Total	2126 KLD

The maximum Waste Water Generation after expansion shall not exceed the following:

Sl. No	Purpose	Quantity in KLD
1	Industrial Process	1042.0
2	Domestic	218.0
3	Others(Social Infrastructure)	128.0
Total		1388.0 KLD

Effluent Treatment & disposal:

2. The individual industries, upon establishment shall have their own STP/ETP for waste water treatment and reuse the treated waste water.
3. Zero Discharge concepts will be adopted. Effluent shall not be discharged outside the premises under any circumstances.
4. The proponent shall provide separate storm water drains and harvest the rain water from the rooftops to recharge the ground water.
5. During construction stage septic tank followed by soak pit shall be constructed to the temporary toilets /kitchen provided for the construction labour and shall be removed after completion of the project.
6. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease
7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial cooling.
 - b) Domestic purposes.
 - c) Common facility.

Air:

8. Air pollution control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution after expansion:

S.No.	Description	Control equipment
1	DG Sets – 20 X 125 KVA	Acoustic enclosure

9. Four ambient Air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂ and NOX, as stipulated in EC.
10. The individual industries shall adopt necessary Air Pollution Control Measures.
11. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.
12. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
13. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.
14. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.

Solid / Hazardous Waste:

15. The proponent shall comply with the following:

Sl. No.	Details	Quantity	Disposal
1	Hazardous waste	0.54 TPD	Shall be sent to TSDF
2	Used batteries	257 Nos.	Shall be Sold to authorized vendors / TSDF
3	Waste Oil	0.54 KLD	Shall be sold to authorized recyclers/TSDF
4	Recycle waste	1.02 TPD	Shall be sold to vendors
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6	Medical centre & First aid box / kits	0.048 TPD	Biomedical treatment facility

16. All the bio-degradable municipal waste shall be treated within the premises (100%). No bio-degradable waste shall be disposed to Municipality.

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- d) The Plastic Waste Management Rules, 2016 amendment and there of.
- e) Batteries (Management & Handling) Rules, 2022
- f) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
- g) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

20. The Park shall sell / lease / give the industrial plots to the proponents who proposed to establish industries such that Air & Water pollution problems are envisaged to be minimum on the surroundings.
21. The individual industrial units proposed to be located in the Green Industrial Park have to obtain CFE & CFO and authorization for hazardous waste disposal etc., from TSPCB as per provisions under different Acts.
22. Green belt in an area of atleast 34.73% shall be developed with at least 10 meter wide greenbelt along the periphery of the project area and in vacant places in downward direction and along road sides etc., as stipulated in EC order.

23. As per the commitment letter dated:06.12.2022 the TSIIC shall comply the following conditions:
- The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
 - The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
 - The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
24. The proponent shall comply with Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted.
25. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
26. The Construction and Demolition Waste during the construction of the project shall be disposed to authorized facility as per the Construction and Demolition Waste Management Rules, 2016.
27. The proponent shall comply with the provisions laid under Fly ash Notification No.S.O.763 (E), dt. 14.09.1999 and Amendments thereof. As per the provision of Fly ash Notification No.S.O.254 (E), dt. 25.01.2016, every construction agency engaged in the construction of building within a radius of 300 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To
M/s. TSIIC Ltd.,
(Special Food Processing Park),
Sy. No. 1495 & 1510,
Wargal Village & Mandal, Siddipet District.

//T.C.F.B.O//

K. Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

Report of the Joint Committee in Original Application No. 14 of 2022 filed by Tumkunta Narsa Reddy Vs Union of India & Others submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 31.01.2022.

I.Preamble

It is to submit that an Original Application was filed before the Hon'ble NGT, Chennai by Tumkunta Narsa Reddy, alleging the commencement of the construction of Industrial Park by R4 (TSIIC) in an extent of 972.05 acres in Wargal (V&M) and 374.06 acres in Mulugu (V&M), Siddipet District, without obtaining Environmental Clearance as required under EIA Notification, 2006.

The respondents are as follows: -

- R1** - Secretary, MoEF&CC, New Delhi.
- R2** - Chief Secretary, State of Telangana.
- R3** - Spl. Chief Secretary, I&CAD Dept.,
- R4** - TSIIC,
- R5** - District Collector, Siddipet District.
- R6** - RDO, Siddipet District.

II.Prayer of the applicant:

1. Direct the Respondent Nos.1 and 2 to initiate appropriate action against the R4 for the commencement of Industrial park without obtaining the Environmental Clearance under the Category "A" of Item.7(c) "Industrial Estates / Park / Complex" of the Schedule to the EIA Notification, 2006.
2. Direct the Respondent Nos.4 and 6 not to proceed with the felling of trees and laying of roads in the impugned site, without obtaining the Environmental clearance as well as consents under the provisions of the Acts.
3. Quash the order in respect of felling of trees issued by Respondent No.6 vide Paper Notification dated 12-10-2021 in violation of EIA Notification as well as the provisions of Telangana Water, Land and Trees Act,2002.
4. Direct the Respondent Nos.1 and 2 to initiate appropriate action including prosecution against the officials who have allowed the project proponent to proceed with the project of industrial park without obtaining Environmental clearance.

5. Direct the Respondent Nos. 2 to 6 not to convert the irrigational tanks into industrial phase and to preserve the irrigation Tanks, situated in the above lands in Sy.Nos.1495 and 1510, Wargal village, Wargal Mandal, Siddipet District, Telangana state with prominent marks and structures and also fence the same with barbed wire to safe guard the water bodies.
6. Direct penal action and impose Environmental Compensation including restitution of environment on Respondent Nos. 4 to 6 for the breach of statutory provisions and inter-alia for loss of ecological services foregone and costs to restore the damage done to the environment and ecology.

III.Order dated 31.01.2022 of the Hon'ble Tribunal

The matter was taken for hearing before the Hon'ble NGT, Chennai on 31.01.2022 and the relevant extract of the Order of Hon'ble NGT is as follows.

- To ascertain the genuineness of the allegations made in the application, Tribunal appointed a Joint Committee comprising of

- 1) Senior Officer from MoEF&CC, Integrated Regional Office, Hyderabad,
- 2) Senior Officer from SEIAA, State of Telangana,
- 3) Senior Officer from Pollution Control Board as nominated by its Chairman and
- 4) District Collector of Siddipet District himself to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

IV.Terms of reference

- 1) Whether any preparatory work including felling of trees has been started in the proposed site in violation of EIA Notification, 2006,
- 2) whether any of the water bodies are situated in the proposed site as alleged by the applicant and if so, what is the nature of impact on water bodies on account of the alleged unauthorized work said to have been committed by 4th respondent,
- 3) If any, damage has been caused to environment or any violation has been committed of EIA Notification, 2006 or other environmental laws, then the Committee is directed to assess the environmental compensation as directed by this Tribunal in several cases of this nature and
- 4) The Committee is also directed to ascertain whether any trees have been felled in the proposed area and if so, what is the number of trees felled in that area considering the allegations that about 2000 trees have been cut and removed.

V. Joint Committee Constitution & field observations:

In compliance to the Hon'ble NGT Order dated 31.01.2022, in O.A. No. 14 of 2022, the committee is constituted comprising of the following officers: -

- i. Dr.E.Arockia Lenin, Scientist 'C', Integrated Regional Office, MoEF&CC, Hyderabad.
- ii. Sri.D.Narender, SEE (FAC), Representative from SEIAA, Telangana.
- iii. Sri B.Raghu, Chief Environmental Engineer, TSPCB, Head Office, Hyderabad.
- iv. Additional Collector & Magistrate, Siddipet.

It is to submit that in compliance to the directions of the Hon'ble NGT, a preliminary meeting was held on 25.02.2022 and all the Members of the Joint Committee attended the meeting. During the meeting, the representative of SEIAA informed the committee that M/s. Telangana State Industrial Infrastructure Corporation (TSIIC) has applied for TOR on 14.02.2022 for the proposed "Telangana Special Food Processing Park" at Sy.No.1495, 1510, Wargal (V&M), Siddipet District for obtaining Environmental Clearance from SEIAA, Telangana.

The Joint Committee conducted field inspection of the site on 16.03.2022. During inspection, it was informed that TSIIC proposed Special Food Processing Park in an extent of Ac 823- 08 Gts located at Sy. Nos. 845, 1209, 1266, 1495 & 1510 in the Wargal (Village & Mandal) and in an extent of Ac 317-08 Gts located at Sy. Nos. 557 in the Mulugu (Village & Mandal) of Siddipet District with total extent of land Ac 1140-16 Gts. As per EIA Notification 2006, the proposed project activity is listed at Sl.No.7(c) {Industrial estates/parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes} (Industrial estates housing at least one Category B industry and development area > 50 Ha).The developmental area projects more than 50 Ha shall obtain prior EC from SEIAA and CFE / CFO from the TSPCB. The TSIIC has applied for obtaining Environmental Clearance (EC) and same is under process with Telangana State SEIAA. The TSIIC shall also obtain CFE from TSPCB after obtaining EC before commencement of developmental activities.

As directed by the NGT in Order Dt 31.01.2022, the point wise remarks are herewith submitted:

- 1) **Whether any preparatory work, including felling of trees has been started in the proposed site in violation of EIA Notification, 2006:** During inspection, the Joint Committee observed that the proposed lands are dry lands with cultivated fields in some pockets, having trees along the boundary of cultivated

fields. The Joint Committee observed that there is no preparatory work for development of park, felling of trees in the proposed site initiated by TSIIC. However, it was observed that the leveling of land for approach way were started for which the bushes were removed / cleaned. Stone metal chip heaps were observed near the leveled land for laying approach road and evidence of some cut trees were also observed by the Committee. On enquiry with the local people, it was informed that the land owners have cut the trees on their own as the trees are located in their own lands which were given to TSIIC. The TSIIC Officials informed that land was leveled to form gravel approach way to facilitate for conducting detailed EIA study in the proposed site.

- 2) **Whether any of the water bodies are situated in the proposed site as alleged by the applicant and if so, what is the nature of impact on water bodies on account of the alleged unauthorized work said to have been committed by 4th respondent:** During inspection the Joint Committee observed that there are no water bodies located in the lands of TSIIC park site. However, in the adjoining Sy Nos there are four water bodies named as Ryala (Rayala) Kunta, Avussaloni Kunta, Yamla (Kummari) Kunta and Bucharlani (Buchireddy) Kunta are located in Sy. Nos. 1511, 1212, 1528 and 1322 respectively situated at Wargal (Village & Mandal). Therefore the TSIIC has to take all measures to prevent hindrance to the inflow and outflow streams of the said water bodies.

The physical features of the kuntas are as follows:

Sl. No.	Name of the water body	Sy. No and Area	Water spread area upto FTL	Remarks
1.	Ryala (Rayala) Kunta	Sy. Nos. 1511, Wargal (V & M),	Ac 16 - 08 Gts	These Kuntas are not located in the proposed TSIIC Park and are located adjacent to the proposed TSIIC Park.
2.	Avussaloni Kunta,	Sy. Nos. 1212, Wargal (V & M),	Ac 06 - 05 Gts	
3.	Yamla (Kummari) Kunta	Sy. Nos., 1528 Wargal (V & M),	Ac 15 - 39 Gts	
4.	Bucharlani (Buchireddy) Kunta	Sy. Nos. 1322, Wargal (V & M),	Ac 08 - 31 Gts	

- 3) **If any, damage has been caused to environment or any violation has been committed of EIA Notification, 2006 or other environmental laws, then the Committee is directed to assess the environmental compensation as directed by this Tribunal in several cases of this nature and:** The Joint Committee observed that land was leveled to form gravel approach way to facilitate for conducting detailed EIA study in the proposed site and the TSIIC has applied for obtaining Environmental Clearance (EC) and same is under process. It was informed that after obtaining EC from SEIAA and CFE from TSPCB, the park development activities will be commenced. The Joint Committee observed that there is no preparatory work for development of park, felling of trees by TSIIC in the proposed site and there is no damage to the environment and violation to the EIA Notification, 2006.
- 4) **The Committee is also directed to ascertain whether any trees have been felled in the proposed area and if so, what is the number of trees felled in that area considering the allegations that about 2000 trees have been cut and removed:** The Committee observed that the leveling of land for approach way was started for which the bushes were removed / cleaned and evidence of some cut trees were also observed by the Committee. On enquiry with the local people it was informed that the land owners have cut the trees on their own as the trees are located in their own lands which were given to TSIIC. The TSIIC Officials informed that land was leveled to form gravel approach way to facilitate for conducting detailed EIA study in the proposed site.

Recommendations:

The Joint Committee observed that there are no water bodies located inside of the proposed TSIIC park site. It is observed that there is no impact on the surrounding four water bodies or any violation has been committed by the M/s TSIIC due to the present scenario at the proposed park and hence the assessment of environmental compensation does not arise. However, the Joint Committee herewith submitted following recommendations to the Industrial Park during operational stage.

- a. Development of the Industrial Park involves industrial sheds, roads, water pipelines, drainage network, etc. which will require preliminary levelling of the site prior to implementation of the respective activities. With regard to vegetation, maximum care will be taken not to disturb the naturally grown trees during construction activities. However, if the situation demands tree felling, proper documentation shall

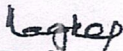
- be made and shall be compensated in the ratio of 1:3 during greenbelt development
- b. Natural drainage pattern of the industrial park shall not be altered due to the construction activities and natural drainage pattern is maintained throughout the Industrial Park.
 - c. Seasonal natural streams passing through the site shall not be disturbed. Sufficient green belt and buffer zone will be provided all along the natural streams.
 - d. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
 - e. Rainwater harvesting pits and storm water drains shall be provided all along the road network of the industrial park. Overflow from the harvesting pit and storm water of road/open space will be collected through road side storm water drains. Storm water drains will be acting as recharge trench, apart from RWH pits at plots, so that maximum amount of rainwater infiltrate into the ground.
 - f. The proponent shall recycle / reuse the treated effluent and sewage as per the norms of CPCB / SPCB and no waste water shall be discharged to the rivers/streams or water bodies.



Dr.E.Arockia Lenin
Scientist 'C', IRO,
MoEF&CC, Hyderabad.



Sri.D.Narender,
SEE (FAC),
Representative of SEIAA.



Sri.B.Raghu
Chief Environmental Engineer,
TSPCB.



Sri.P.Srinivasa Reddy,
Additional Collector (Revenue)
& Magistrate, Siddipet.

**GOVERNMENT OF TELANGANA
ABSTRACT**

Industries & Commerce Department – Incentives for setting up of New Industrial Enterprises in Telangana State– T-IDEA (Telangana State Industrial Development and Entrepreneur Advancement) Incentive Scheme 2014 - Orders – Issued

INDUSTRIES AND COMMERCE (IP&INF) DEPARTMENT

G.O.MS.No. 28

Dated:29.11.2014

Read the following:-

1. G.O.Ms.No.61, Industries & Commerce (IP) Department, Andhra Pradesh, Dated 29-06-2010
2. G.O.Ms.No.42, Industries & Commerce (IP) Department, Andhra Pradesh, Dated:05-05-2011

>><<

ORDER:

Government is extending various Incentives for encouraging establishment of new industrial Enterprises in the State since 1961. In the reference 1st read above, Government has issued certain incentives to Micro, Small, Medium, Large & Mega industries under Industrial Investment Promotion Policy 2010- 2015, including the policy for promotion of Scheduled Caste/Scheduled Tribe entrepreneurs. This policy was stated to conclude by 31.03.2015.

2. In order to bring out an attractive new industrial policy by the Government of Telangana, extensive consultations were also held with Industrial Associations i.e., CII, FICCI, FAPSIA, FAPCCI, ALEAP, COWE, DICCI, TIF Cherlapally, Telangana Spinning Mills Association, ASSOCHAM, etc to elicit their views in formulation of the New Industrial Policy.

3. Series of meetings were conducted with number of industrial associations, line departments and Heads of Departments concerned and finalized the draft Industrial Investment Promotion Policy 2014. A detailed study was made on the Draft Industrial Investment Promotion Policy 2014, covering the incentives being offered under the existing policy. After careful examination, the Government approved the NEW INDUSTRIAL POLICY FRAMEWORK FOR STATE OF TELANGANA 2014 giving major emphasis for Creation of

Quality Infrastructure, promotion of Manufacturing Investment Zones and Industrial Corridors, special focus on MSMEs, growth enabling incentives to create a level playing field, to tap the potential of ever expanding service sector related to industrial activity, fostering industrial clusters, promotion of anchor industries for creation of ancillary base, Capacity building and skill upgradation, inclusive development to build competency in Women and Scheduled Caste & Scheduled Tribe Entrepreneurs, Quality Competitiveness, Export Promotion, promotion of cleaner technology, leveraging existing strengths for value addition, special focus on thrust sectors, revitalization of MSMEs.

4. Under the NEW INDUSTRIAL POLICY FRAMEWORK FOR STATE OF TELANGANA 2014, the Government approve the following fiscal benefits covering the categories of (a) Micro/Small Enterprises (b) Medium Enterprises & Large Industries (c) Women Entrepreneurs and (d) Mega Projects under the T-IDEA (Telangana State Industrial Development and Entrepreneur Advancement) incentive scheme

4.1.0 Micro and Small Enterprises (MSE's)

Small Enterprise means a Unit having the investment on plant and machinery up to limit as defined by the Government of India from time to time.

Micro Enterprise means a Unit in which Investment on plant and machinery up to limit as defined by the Government of India from time to time.

- 4.1.1 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.
- 4.1.2 100% reimbursement of Stamp duty for Lease of Land/Shed/ Buildings and also mortgages and hypothecations.
- 4.1.3 25% rebate in land cost limited to Rs.10.00 Lakhs in Industrial Estates/ Industrial Parks.
- 4.1.4 25% Land conversion charges for industrial use limited to Rs.10.0 lakhs.
- 4.1.5 Fixed power cost reimbursement @ Rs. 1.00 per unit for 5 years from the date of commencement of commercial production.

- 4.1.6 15% investment subsidy on fixed capital investment subject to a maximum of Rs.20.00 lakhs.
- 4.1.7 Reimbursement of 100% net VAT/CST or State Goods and Services Tax (SGST) for a period of 5 years from the date of commencement of commercial production.
- 4.1.8 Interest subsidy under Pavala Vaddi Scheme on the term loan taken on the fixed capital investment by New Micro and Small Enterprises in excess of 3% per annum subject to a maximum reimbursement of 9% per annum for a period of 5 years from the date of commencement of commercial production.
- 4.1.9 Seed capital assistance to First Generation Entrepreneurs to set-up Micro Enterprises @10% of the Machinery cost, which will be deducted from the eligible investment subsidy.
- 4.1.10 50% Reimbursement of cost involved in skill upgradation and training the local manpower limited to Rs.2000 per person.
- 4.1.11 50% subsidy on the expenses incurred for quality certification/ patent registration limited to Rs. 2.00 Lakhs.
- 4.1.12 25% subsidy on specific cleaner production measures limited to Rs.5.00 Lakhs.
- 4.1.13 To extend investment subsidy to the **identified service activities** related to industries setup in all Municipal Corporation limits in the state as per the list appended as **Annexure - I**.

4.2.0 Medium Enterprises & Large Industries

Medium Enterprise means an industry in which Investment on plant and machinery up to limit as defined by the Government of India from time to time.

Large Industry means an industry in which investment on plant and machinery is less than Rs 200 crores except Micro, Small and Medium Enterprises.

- 4.2.1 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.

- 4.2.2. 100% reimbursement of Stamp duty for Lease of Land/Shed/ Buildings and also mortgages and hypothecations.
- 4.2.3 25% rebate in land cost limited to Rs.10.00 Lakhs in Industrial Estates/Industrial Parks.
- 4.2.4 25% Land conversion charges for industrial use limited to Rs.10.0 lakhs only for **Medium Enterprises**.
- 4.2.5 Fixed power cost reimbursement @ Rs.1.00 per unit for a period of 5 years from the date of commencement of commercial production.
- 4.2.6 Reimbursement of 75% net VAT/CST or State Goods and Services Tax (SGST) for a period of 7 years from the date of commencement of commercial production for **Medium Scale Enterprises or up to realization of 100% fixed capital investment, whichever is earlier**.
- 4.2.7 Reimbursement of 50% net VAT/CST or State Goods and Services Tax (SGST) for a period of 7 years from the date of commencement of commercial production for **Large Scale Industries or up to realization of 100% fixed capital investment, whichever is earlier**.
- 4.2.8 50% Reimbursement of cost involved in skill upgradation and training the local manpower limited to Rs.2000 per person. 50% subsidy on the expenses incurred for quality certification/ patent registration limited to Rs. 2.00 Lakhs only for **Medium Enterprises**.
- 4.2.9 25% subsidy on specific cleaner production measures limited to Rs.5.00 Lakhs.
- 4.2.10 Infrastructure like roads, power and water will be provided at door step of the industry for standalone units by contributing 50% of the cost of infrastructure from IIDF with a ceiling of Rs.1.00 Crore, subject to (a) the location should be beyond 10 kms from the existing Industrial Estates/IDA's having vacant land/shed for allotment and (b) cost of the infrastructure limited to 15% of the eligible fixed capital investment made in the industry.

4.3.0 Women owned Enterprises

(Units established as sole Proprietress or invariably having 100% share in Partnership/Private Limited Companies)

4.3.1 Additional 10% investment subsidy on fixed capital investment subject to a maximum of Rs. 10.00 lakhs to **MSE's**.

4.3.2 All other benefits as per para No.4.1.0 (Micro & Small Enterprises).

4.4.0 **Mega Projects**

4.4.1 Mega Project means the Industrial unit, which sets up with a capital investment of Rs.200 Crores and above or a project that creates employment to more than 1000 persons.

4.4.2 The Government will also extend tailor-made benefits to Mega Projects to suit to a particular investment requirements on case to case basis.

4.5.0 **Existing Micro/Small/Medium Enterprises Industries**

50% subsidy on the expenses incurred for quality certification limited to Rs. 2.00 Lakh.

4.6.0 **Infrastructure support:**

4.6.1 To provide Rs.100.00 crores of budget every year for promotion of quality infrastructure like roads, power, water, waste management etc. under Industrial Infrastructure Development Fund (IIDF) Scheme.

4.6.2 Promotion of National Manufacturing Investment Zone (NMIZ) along National Highways to capitalize the strengths in line with Government of India initiatives for value addition within the State.

4.6.3 Promotion of Industrial Corridors to leverage the existing strengths for optimum utilization of resources

4.6.4 Reservation of 30-40% of the land for MSMEs in the upcoming industrial estates developed by Telangana Industrial Infrastructure Corporation (TSIIC).

4.6.5 TSIIC shall allocate 15.44% of number of plots to Scheduled Caste Entrepreneurs and 9.34% of number of plots to Scheduled Tribe Entrepreneurs in new Industrial Estate and preferential allotment to SC/ST entrepreneurs in Existing Industrial Estates

4.6.6 Telangana Industrial Infrastructure Corporation (TSIIC) shall allocate 10% of number of plots to Women Entrepreneurs in the new Industrial Estates.

6. To promote Telangana as the best investment destination for investors in India, the State Government have offered various incentives/benefits to all eligible new industrial enterprises set up in the State except in the Municipal Corporation limit of Greater Hyderabad Municipal Corporation excluding existing Industrial Estates/Parks, Industrial Estates **notified/ to be notified** and commence commercial production on or after 1/1/2015 but before 31-3-2019. However, the Industrial Enterprises **located in** Sanathnagar, Azamabad, Chandulal Baradari and Kattedan Industrial Estates of Hyderabad and Rangareddy Districts are not eligible for any incentives/concessions. However, the service activities set up in all Municipal Corporation limits as appended in Annexure-I are eligible only for investment subsidy and all other service / Business activities are not eligible for any incentives set up anywhere in the State. Projects involving substantial Expansion / Diversification of existing industries in the eligible lines of activities are also entitled for benefits offered under the policy. The list of ineligible Industries/ activities will be notified separately.
7. The activities indicated in the Annexure-I will be reviewed from time to time for any revisions required.
8. Necessary amendments/ Orders will be issued by the Commissioner of Industries. Detailed operational guidelines will be issued by the Commissioner of Industries separately.
9. Government may review and modify the incentives from time to time.
10. This order is issued with the concurrence of Finance Department, vide their No.454/PFS/14, dt.25.11.2014.
11. Copy of this order is available on Internet and can be accessed at address <http://goir.telangana.gov.in>.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

K. PRADEEP CHANDRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT AND
COMMISSIONER FOR INDUSTRIAL PROMOTION

To
 The Commissioner of Industries, Telangana, Hyderabad
 The Vice Chairman & Managing Director, Telangana State Industrial
 Infrastructure Corporation, Hyderabad
 The Managing Director, AP State Finance Corporation, Hyderabad

Copy to:

The Principal Secretary to Government, Social Welfare department
 The Principal Secretary to Government, Tribal Welfare Department
 The Revenue (CT/LA) Department
 The Irrigation & CAD (Reforms) Department
 The Energy Department
 The LET & F (Employment) Department
 The Law Department
 The Finance (Expr. Inds & Com.) Department
 The Accountant General, Telangana, Hyderabad
 The Convener, State Level Banker's Committee
 The GM, Small Industry Development Bank of India. (SIDBI), Hyderabad
 The Pay and Accounts Officer, Hyderabad.
 All District Collectors through Commissioner of Industries, Hyderabad
 All Heads of Departments through Commissioner of Industries, Hyderabad
 All Departments of Secretariat
 All Government Companies/Corporations through Commissioner of Industries,
 Hyderabad
 The P.S. to Prl. Secretary to Chief Minister
 The P.S. to Chief Secretary to Government
 All Private Secretaries to the Ministers
 All General Managers, District Industries Centre in the State through
 Commissioner of Industries, Hyderabad.
 All Sections in the Department
 S F/Sc

//Forwarded::By order//

SECTION OFFICER

ANNEXURE-I

(G.O.Ms.No.28 , Industries & Commerce (IP&INF) Department, dated.29. 11.2014)
List of Service Enterprises related to industry, Eligible for Investment subsidy

S. No	Activity
1	Industrial/Material Testing Laboratories
2	R&D Centers relating to Industry
3	Printing presses offset printing press, Flexi/Vinyl Printing, Flexo printing
4	Machine operated Seed grading services
5	Industrial Training Centres with necessary machinery and equipment
6	Power Laundries
7	Ready-made Garments units with investment more than 5.00 lakhs on Plant & Machinery
8	Auto servicing and /or repairing units with investment more than 5.00 lakhs on Plant and Machinery
9	Packaging activity with investment more than 10.00 lakhs on Plant & Machinery
10	General Engineering and Fabrication
11	Machine operated Book binding Enterprises and Note Books with investment more than 5.00 lakhs on Plant & Machinery
12	Any other Service Enterprises notified by the State Level Committee for inclusion in this list from time to time.

Note:

- 1) Service Sector projects set up by the entrepreneurs will be limited to 50% of the Budget Provision in order to encourage the remaining 50% for the manufacturing sector.
- 2) The above service activities set up in all Municipal Corporation limits are eligible only for investment subsidy and all other service/ Business activities are not eligible **for any incentives.**

K. PRADEEP CHANDRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT AND
COMMISSIONER FOR INDUSTRIAL PROMOTION

//Forwarded::By order//

SECTION OFFICER



65
QUALITY COUNCIL
OF INDIA
Creating an Ecosystem for Quality



National Accreditation Board for Education and Training

Certificate of Accreditation

Sri Sai Manasa Nature Tech (P) Limited, Hyderabad

Plat No. 74/A, Flat No.102, Central Bank Building, Kalyan Nagar, Hyderabad- 500 038

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3 for preparing EIA-EMP reports in the following Sectors –

S.No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals including opencast	1	1 (a) (i)	B
2	Offshore and onshore oil and gas exploration, development & production	2	1(b)	A
3	River Valley projects	3	1(c)	B
4	Thermal power plants	4	1 (d)	A
5	Metallurgical industries (ferrous only)	8	3 (a)	A
6	Cement plants	9	3 (b)	B
7	Synthetic organic chemicals industry	21	5 (f)	A
8	Oil & gas transportation pipeline, passing through national parks/sanctuaries/coral reefs / ecologically sensitive areas including LNG terminal	27	6 (a)	A
9	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes	31	7 (c)	A
10	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
11	Building and construction projects	38	8 (a)	B
12	Townships and Area development projects	39	8 (b)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated Sept 09, 2022 posted on QCI-NABET website.

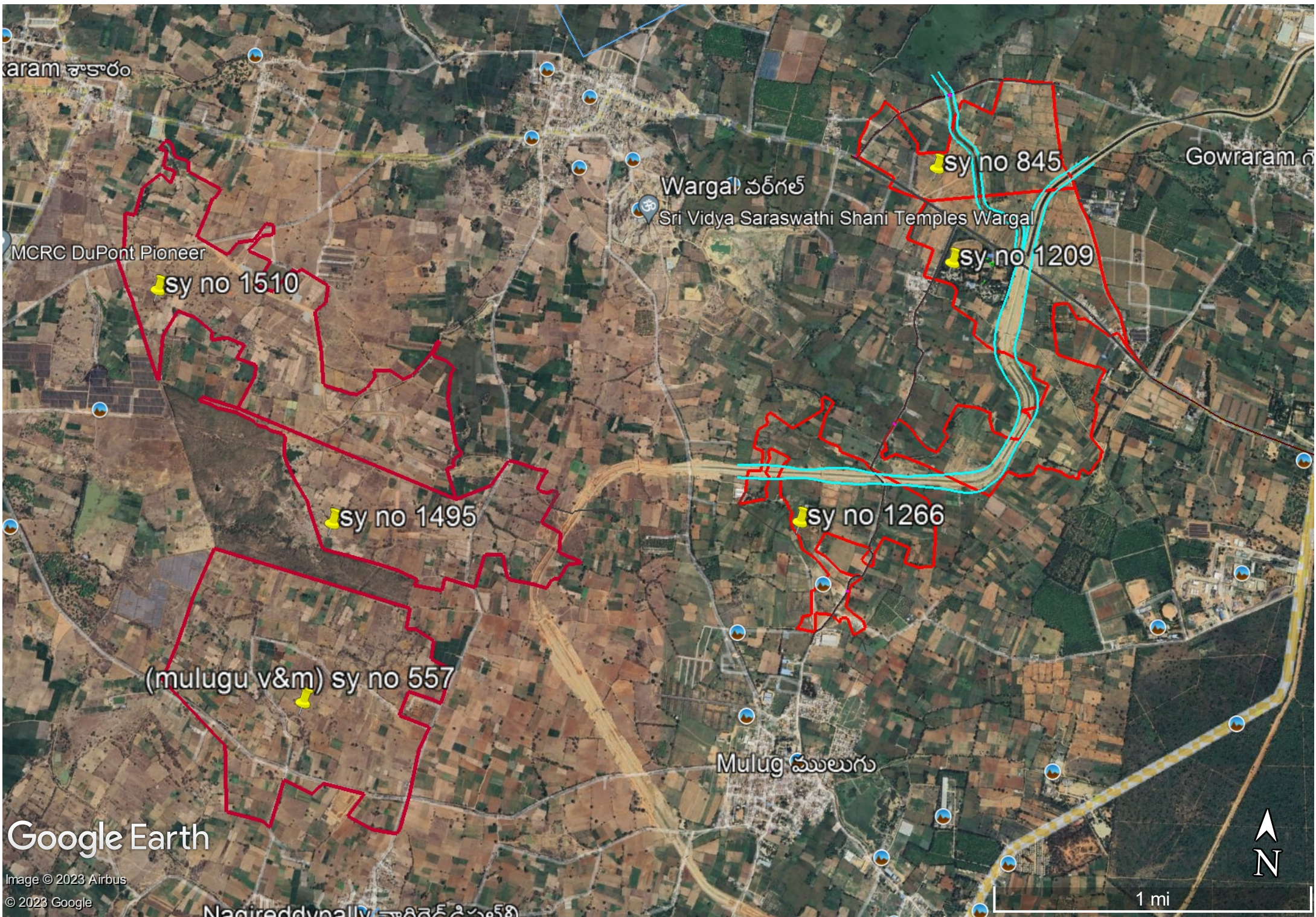
The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/22/2542 dated Sept 28, 2022. The accreditation needs to be renewed before the expiry date by Sri Sai Manasa Nature Tech (P) Limited, Hyderabad following due process of assessment.

Sr. Director, NABET
Dated: Sept 28, 2022

Certificate No.
NABET/EIA/2124/RA 0260

Valid up to
Nov 21, 2024

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to the QCI-NABET website.



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Wargal వర్గం

Sri Vidya Saraswathi Shani Temples Wargal

MCRD DuPont Pioneer

sy no 1510

sy no 845

sy no 1209

sy no 1495

sy no 1266

(mulugu v&m) sy no 557

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BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), AT CHENNAI

APPEAL NO.79 OF 2022

TUMKUNTA NARSA REDDY

- APPELLATES

V/S

UNION OF INIDA & OTHERS

- RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT No.3(TSIIC)



Mr.Sanjeev Kumar
Special Government Pleader for the State of Telangana.